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कपड़ा मिलों द्वारा ग्रनिवार्य रूप ते निर्यात

*३६६. श्री महाबीर वास : क्या वाणिज्य तथा उद्योग मंत्री यह वताने की कृपा करेंगे कि :

(क) क्या यह सच है कि मई, १९६२ में कपड़ा सलाहकार बोर्ड ढारा यह तय किया गया था कि सूती कपड़ा मिलों से उनके तैयार माल के १२ ४ प्रतिशत का निर्यात कराया जाये; और

(ख) यदि हां, तो कपड़ा मिनों ढारा निर्धारित कोटे का निर्यात न किये जाने की दशा में सरकार क्या कार्यवाही करने का विचार रखती हैं ?

†[Compulsory Exports by Textile Mills

*366. SHRI MAHABIR DASS: Will the Minister of COMMERCE AND INDUS-TRY be pleased to state:

(a) whether it is a fact that a decision was taken by the Textile Consultative Board in May, 1962 to the effect that the textile mills should be made to export 12:5 per cent. of their manufactured goods; and

(b) if so, what action Government propose to take if the textile mills do not export the prescribed quota?]

वाणिज्य तथा उद्योग मंत्रालय में घन्तर्राष्ट्रीय ध्यापार मंत्री (श्री मनुभाई शाह) : (क) निर्यात करने का यह दायित्व स्वेच्छा से लिया गया है, जिसका निश्चय स्वयं मिलों ने किया है ।

(ख) प्रत्येक मिल के भारतीय श्रोर विदेशी रूई के कोट में साढ़े बारह प्रतिशत की कमी कर दी जायेगी । घटाया गया यह परिमाण सम्बन्धित मिल को श्रपना निर्यात दायित्व सम्पूर्ण ग्रथवा म्रांझिक रूप से पूरा कर देने की गारंटी देने पर पूनः दे दिया जायेगा ।

†[THE MINISTER OF INTER-NATIONAL TRADE IN THE MINIS-TRY OF COMMERCE AND INDUSTRY (SHRI MANUBHAI SHAH): (a) It is a voluntary export obligation decided by the Mills themselves.

(b) Quota for Indian and foreign cotton of each mill will be reduced by $12\frac{1}{2}\%$ —such reduced quantity will be reallocated to the mill concerned after execution of a guarantee by them to fulfil their whole or part of the unfulfilled export obligation.]

APPLICABILITY OF WAGE BOARD AWARD TO COTTON TEXTILE MILLS

*367. SHRI SITARAM JAIPURIA: Will the Minister of Labour and Employment be pleased to state:

(a) whether there are any cotton textile mills to which the Central Wage Board Award for Cotton Textile Industry has not been made applicable;

(b) if so, what are the reasons therefor;

(c) whether this number includes mills which have been put up after the application of the Board Award;

(d) if so, the number of such mills and what steps Government propose to take to ensure fair wage_s to the workers of these mills;

(e) whether the mills run by authorised controllers appointed under Industries (Development and Regulation) Act, have been exempted from the Award;

(f) if so, the reasons therefor; and

(g) how long it is proposed to continue these exemptions?

†[] English translation.

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[26 JUNE 1962]

THE MINISTER OF LABOUR IN THE MINISTRY OF LABOUR AND EM-PLOYMENT (Shri JAISUKHLAL HATHI): (a) According to para 7 of Government Resolution on the Wage Board's Report, the Board's recommendations do not apply at present to those units which were lying closed and which had been or were under enquiry under section 15 of the Industries (Development and Regulation) Act when the Government decisions on the Report were announced.

(b) These were exempted for the time being as they were considered to be economically weak units.

(c) No.

(d) Does not arise.

(e) Yes, as indicated in reply to part (a).

(f) Same as given in reply to parts (a) and (b).

(g) The exemptions are temporary and the position is reviewed from time to time with a view to implementing the recommendations.

CENTRAL WAGE BOARD AWARD FOR COTTON TEXTILE INDUSTRY

*368. SHRI SITARAM JAIPURIA: Will the Minister of LABOUR AND EM-PLOYMENT be pleased to state:

(a) the number of cotton textile mills covered by the recommendations of the Central Wage Board Award for Cotton Textile Industry; and

(b) the number of mills where the **Award** has been fully or partially implemented?

THE MINISTER OF LABOUR IN THE MINISTRY OF LABOUR AND EM-PLOYMENT (SHRI JAISUKHLAL HATHI): (a) The recommendations are applicable to 410 mills at present.

(b) The recommendations have heen implemented by 358 mills fully and by 38 mills partly. RATIONALISATION IN COTTON TEXTILE INDUSTRY

to Questions

*369. SHRI SITARAM JAIPURIA: Will the Minister of LABOUR AND EM-PLOYMENT be pleased to state:

(a) the progress of rationalisation in the cotton textile industry after the implementation of the Central Wage Board Award for Cotton Textile Industry; and

(b) what steps Government have taken to ensure the implementation of the Wage Board recommendations pertaining to rationalisation?

THE MINISTER OF LABOUR IN THE MINISTRY OF LABOUR AND EM-PLOYMENT (Shri JAISUKHLAL HATHI): (a) and (b) The Wage Board's recommendation for continuing and speeding up the process of rationalisation has been brought to the notice of the parties. Information regarding the progress of rationalisation schemes introduced by the cotton textile mills in various States is not available.

LABOUR RELATIONS IN COAL MINING AREAS OF WEST BENGAL ETC.

*370. SHRI BAIRAGI DWIBEDY: Will the Minister of LABOUR AND EM-PLOYMENT be pleased to state:

(a) whether the labour relations have shown any sign of improvement in the coal mining areas of West Bengal, Bihar and Madhya Pradesh; and

(b) if not, what measures Government are proposing to take in this connection?

THE MINISTER OF LABOUR IN THE MINISTRY OF LABOUR AND EM^Q PLOYMENT (SHRI JAISUKHIAU^A HATHI): (a) Yes, on the whole judg-d ing from the "fiumber of manualdeys" lost. [?)nemeeige

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